

[8 March, 2006]

RAJYA SABHA

(b) Does not arise.

(c) and (d) Details are being ascertained.

Commission for protection of children

†1746. SHRI RUDRA NARAYAN PANY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government propose to set up a commission for protection of children from atrocities; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) Yes, Sir.

(b) The Commission for Protection of Child Rights Act, 2005 notified as Act No. 4 of 2006 in the Gazette of India, Extra Ordinary Part-II, Section-I on 20th January, 2006. The Act envisages setting up a National Commission at the National level and the State Commissions at the State level for Protection of Child Rights. Some of the main features of the Commission are given below:

- The Commission to examine and review the safeguards provided by Constitution or any law for the protection of child rights and recommend measures for their effective implementation.
- The Commission to examine all factors that inhibit the enjoyment of rights of most vulnerable children and children in need of special care and protection.
- The Commission to study treaties and other international instruments and undertake periodical review of existing policies, programmes and other activities on child rights and make recommendation for their effective implementation in the best interest of children.
- The Commission will inquire into complaints and take *suo motu* notice of matter relating to deprivation of child rights, non-implementation of laws for protection and development of children and non-compliance of policy decision, guidelines or and to provide relief to such children.

†Original notice of the question was received in Hindi.

- Any other functions as it may consider necessary for the promotion of child rights.
- The Commission may summon and enforce the attendance of any person and examine him on oath.
- Recommending to the concerned Government or authority the initiation of proceedings for prosecution or such other action as deem fit against the concerned person(s).
- Recommending to the concerned Government or authority for the grant of such interim relief to the victim or the members of his family as the Commission consider necessary.

Private Placement Agencies in Andhra Pradesh

1747. SHRI RAMA MUNI REDDY SIRIGIREDDY: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of Private Placement Agencies in Andhra Pradesh;
- (b) whether it is true that private placement agencies are located primarily in the cities;
- (c) whether the Ministry has issued any guidelines for regulation of the functioning of the private placement agencies; and
- (d) if so, the details of the guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI CHANDRA SEKHAR SAHU): (a) There are about 133 Private placement Agencies in Andhra Pradesh.

(b) Yes, Sir

(c) and (d) To safeguard the interests of job-seekers, Ministry of Labour & Employment have issued guidelines to all the State Governments/Union Territory Administrations to consider regulation of the functioning of Private Placement Agencies, as per local needs.

Medical facilities for farmers and agricultural labourers

1748. SHRI C. RAMACHANDRAIAH: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of farmers and agricultural labourers in the State of Andhra Pradesh;